

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
BANGALORE**

REGIONAL BENCH - COURT NO. 1

Service Tax Appeal No. 21465 of 2018

(Arising out of Order-in-Appeal No. BEL-EXCUS-APP-MS-132-
2018-19 dated 13/06/2018 passed by Commissioner of Central
Tax , BELGAUM (APPEALS))

A R Engineering

Plot No 2143/9 M M Extension
BELGAUM
KARNATAKA

Appellant(s)

VERSUS

**Commissioner Of Central Tax
And Central Excise, Belgaum**

N0.71, Club Road, Belgaum
Belgaum - 590001
Karnataka

Respondent(s)

APPEARANCE:

Shri G.H. Pradyumna, Advocate for the appellant.
Shri K. Vishwanath, Superintendent(AR)

CORAM:

HON'BLE Dr. D.M. MISRA, MEMBER (JUDICIAL)

HON'BLE Mrs. R. BHAGYA DEVI, MEMBER (TECHNICAL)

Final Order No. 20224 / 2023

Date of Hearing: 20/03/2023

Date of Decision: 20/03/2023

Per : DR. D.M.MISRA

Appellant submits that they have availed the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019, which has been accepted by the Department and Discharge Certificate has also been issued by the Designated Committee, which has also been produced on record. In view of the Discharge Certificate,

the present appeal is dismissed as deemed to have been withdrawn.

(Dictated and pronounced in open court)

(Dr. D.M. MISRA)
MEMBER (JUDICIAL)

(R. BHAGYA DEVI)
MEMBER (TECHNICAL)

Raja...